

THE HIGH COURT OF KERALA

Kochi : 682031

No.D(10) 35950/13

Dated : 21/01/2016

LIMITED TENDER NOTICE

Limited tenders are invited for renewal of Comprehensive Annual Maintenance Contract for 401 nos. of 1500 VA 12 V Inverters (Hykon) installed at various Subordinate Courts across the state for four years. The tender should be addressed to “the Registrar (Subordinate Judiciary), High Court of Kerala, Ernakulam” in sealed cover with superscription as '**No.D(10) 35950/2013 dtd. 21/01/2016 - Tender for renewal of Comprehensive Annual Maintenance Contract for the Iverters installed in the Subordinate Courts.**' The last date for the receipt of the tender is 04/02/2016 up to 2.00 p.m and tender will be opened on 05/02/2016 at 2.00 p.m in the office of the Registrar (Subordinate Judiciary), High Court in the presence of such tenderers or their representatives who may be present at the time. The tenderers can submit their tender in their commercial papers. Late tenders will not be accepted on any account.

TERMS AND CONDITIONS

1. Every tenderer who has not registered his name with the State Government (Stores Purchase Department) should send along with his tender, an earnest money of 1% of the amount quoted. The amount should be paid by Demand Drafts (crossed) on the local branch of State Bank of Travancore/State Bank of India drawn in favour of the Registrar General, High Court, Ernakulam. Cheques will not be accepted. The earnest money of the unsuccessful tenderers will be returned as soon as possible after the tenders are settled, but that of the successful tenderer will be adjusted towards the security that will have to be deposited for the

satisfactory fulfillment of the contract. No interest will be paid for the earnest money deposited. The registered firms will have to quote invariably in every tender they submit the registration number assigned to them by the Stores Purchase Department.

2. If any tenderer withdraws from his tender before the expiry of the period fixed for keeping the rates firm for acceptance, the earnest money, if any deposited by him will be forfeited to the Government or such action taken against him as the High Court thinks fit.

3.(a) Tenderers shall invariably specify in their tenders the service conditions including the frequency of visits and free replacement of damaged parts/ consumables of the machine.

(b).The successful tenderer should attend to complaints of the Inverters at respective places as and when required by the Registrar (Subordinate Judiciary), High Court of Kerala or the District Judges concerned.

4. (a)The tenderers shall produce necessary documents to prove that they are competent firms / authorised service agencies.

(b)Tenderers shall furnish an affidavit to the effect that they shall use only genuine spares.

5. (a).The tenders for part service will not be accepted.

(b).The final acceptance of the tenders rest entirely with the High Court who do not bind themselves to accept the lowest or any tender. But the tenderers on their part should be prepared to carry out such portion of the service included in their tenders as may be allotted to them.

6.(a).The successful tenderer should be prepared to guarantee satisfactory performance for a definite period under a definitive penalty.

(b).The guarantee provisions contained in the Kerala Financial Code are applicable.

7.Communication of acceptance of the tender normally constitutes a concluded contract. Nevertheless the successful tenderer

shall also execute an agreement for the due fulfillment of the contract within the period to be specified in the letter of acceptance. The contractor shall have to pay all stamp duty and other expenses incidental to the execution of the agreement. Failure to execute the agreement within the period specified will entail the penalties set out in para 8 below.

8.(a).The successful tenderer shall, before signing the agreement and within the period specified in the letter of acceptance of his tender, deposit a sum of Rs.80,200/- (Rupees eighty thousand and two hundred only) being 2.5 percent of the value of the machines for which the contract is undertaken as security for the satisfactory fulfilment of the contract. Letters of guarantee in the prescribed form for the amount of security from an approved Bank valid for four years will be considered enough at the discretion of High Court. If the successful tenderer fails to deposit the security and execute the agreement within the period specified the earnest money deposited by him will be forfeited to Government and the contract arranged elsewhere at the defaulter's risk and any loss incurred will be recovered from the defaulter who will, however not be entitled to any gain accruing thereby.

(b). In cases where a successful tenderer after having signed the agreement, fails to fulfill the contract in full, the High Court will have the discretion to enter into a fresh contract by means of another tender/ quotation or by negotiation or from the next higher tenderer who had offered to undertake the maintenance contract already and the loss, if any, caused to the Government shall thereby together with such sums as may be fixed by the High Court towards damages be recovered from the defaulting tenderer. In such case the portion of the Security Deposit proportionate to the loss sustained shall be forfeited.

9. The security deposit shall, subject to the conditions specified herein be returned to the contractor within three months after the expiration of the contract. But in the event of any dispute arising between the High

Court and the contractor, the High Court shall be entitled to deduct out of the deposits or the balance thereof, until such dispute is determined, the amount of such damages, costs, charges and expenses as any be claimed. The same may also be deducted from any other sum which may be due at any time from the High Court to the Contractor.

10.(a). All payments to the contractor will be made by the Subordinate Judicial Officers concerned in due course:-

- (i) either by Departmental Cheques payable at the Kerala Government Treasuries; or
- (ii) by cheques or drafts on the State Bank of India and State Bank of Travancore (at any of their Principal Branches in India).

(b). All incidental expenses incurred by the High Court for making payments outside the District in which the claim arises shall be borne by the contractor.

11.The tenderers shall also quote the percentage of rebate (discount) offered by them in case the payment is made promptly as stipulated in the general conditions.

12.The payments will be made quarterly or half yearly after receiving reports from concerned court centres that the maintenance have been carried out satisfactorily and on release of the amount from the Government. The firms will produce stamped pre-receipted invoices before the subordinate Judicial Officers concerned.

13. The contractor shall not assign or make over the contract or the benefits or burdens thereof to any other person or body corporate. The contractor shall not underlet or sublet to any person or persons or body or any part thereof without the consent in writing of the Registrar (Subordinate Judiciary), High Court of Kerala, who shall have absolute power to refuse such consent or to rescind such consent (if given) at any time if he is not satisfied with the manner in which the contract is being

executed and no allowance or compensation shall be made to the contractor or the sub-contractor upon such rescission. Provided always that if such consent be given at any time, the contractor shall not be relieved from any obligation, duty or responsibility under this contract.

14. All expenses and damages caused to the High Court by any breach of contract by the contractor shall be paid by the contractor to the High Court and may be recovered from him under the provisions of the Revenue Recovery Act in force in the State.

15. In case any difference or dispute arises in connection with the contract, all legal proceedings relating to the matter shall be instituted in the Courts within the jurisdiction of Ernakulam District.

16. Any sum of money due and payable to the contractor from the High Court shall be adjusted against any sum of money due to the High Court from him under any other contracts.

17. Every notice hereby required or authorized to be given may either be given to the contractor personally or left at his residence or last known place of abode or business or may be handed over to his agent personally or may be addressed to the contractor by post at his usual or last known place of abode or business and if so addressed and posted shall deemed to have been served on the contractor on the date on which, in the ordinary course of post, a letter so addressed and posted would reach his place of abode or business.

18. No representation for enhancement of rates once accepted will be considered.

19. Any attempt on the part of the tenderers or their agents to influence the High Court/Store Purchase Department in their favour by personal canvassing with the officers concerned will disqualify the tenders.

20. Tenderers should be prepared to accept orders subject to the penalty clause for forfeiture of security in the event of default in service or failure to attend complaints of machines during the contract period.

21. Telegraphic quotations will not be considered.

22. The price quoted shall be inclusive of all taxes, duties, cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country.

23. Special conditions, if any, of the tenderers, attached with the tenders will not be applicable to the contract unless they are expressly accepted in writing by the Registrar (Subordinate Judiciary), High Court of Kerala.

24. The finalization of tenders shall be made in accordance to the competency, rates quoted and the quality of services offered. The Registrar (Subordinate Judiciary) shall have all rights to reject a tender without giving any reasons.

25. The Tenderer should produce along with his tender a preliminary agreement executed and signed in Kerala Stamp Paper worth Rs.100/-. A specimen form of the agreement is given as Annexure A to this tender. The tenders without the agreement in stamped paper will be rejected outright.

26. The list of courts where the fax machines are installed is enclosed as Annexure B.

27. The quoted rates are subject to negotiation before finalization.

28. All other conditions laid in the store purchase rules are applicable.

29. The execution of contract is subject to orders of Government, prevailing at that time and also subject to the provisions of Stores Purchase Manual and Kerala Financial Code.

Special Terms and Conditions:

(1) The Contractor, shall be entitled with the prior permission of the District Judges or any authorized officers of the court concerned to depute its employees or authorized representatives to enter the court premises at all reasonable times to inspect and service the equipment.

(2) The contract will cover change of battery water and all spares and services except replacement of defective battery.

(3) The Contractor shall repair, service and replace spare parts free of cost, required for the normal functioning of the equipment at the customer's request within 3 hours and in case of major repair maximum of 24 hours from the receipt of communication whether oral, telephonic or written etc. from the customer during the CAMC period. Such services shall be undertaken during working days of the Courts concerned and such services under this Agreement cover normal preventive and breakdown service requirements and do not cover those occasioned by use of un approved supplies and parts and/or servicing/tampering by unauthorized personnel.

(4) The Contractor also agrees to provide stand-by machine of same quality and capacity free of any charge if the existing machine could not be repaired and made functioning to the satisfaction of the customer or not made functioning within 24 hours from the time of receipt of communication/service request.

(5) Ordinarily, the contractor shall not take the equipment or any component of it to its factory or service centre for repair. However, in cases where the situation warrants the contractor shall take the equipment/components to its factory or service centres on furnishing suitable bank guarantee/ other guarantee.

(6) The High Court reserves its right to terminate the maintenance contract at any time without assigning any reason. The contractor will not be entitled to claim any compensation against such termination. However, while terminating the contract, if any payment is due to the contractor for maintenance services already performed in terms of the contract, the same would be paid to it as per the contract terms.

Encl: 1. Draft preliminary agreement
2. List of courts

sd/-

N. Anil Kumar

Registrar (Subordinate Judiciary)

Copy to:

- 1) HYKON INDIA (P) Ltd.
CITY MEMORIAL BUILDING, T. A. BERANKUNJU ROAD
ERNAKULAM NORTH, COCHIN - 682018, PH. 0484 2381592
- 2) SUPRA ELECTRONICS,
32/425C, LINEONTOWER, PALLISSERY BUILDING,
N. H. BYE PASS, PALARIVATTOM P.O.
ERNAKUALM, COCHIN – 682 025, PH. 0484 2342432
- 3) DRONACHARYA ELECTRONICS SYSTEMS
V&S BUILDNG, LISSIE HOSPITAL JUNCTION,
ERNAKULAM, COCHIN – 682 018, PH. 0484 2400655
- 4) SAFE POWER TECHNNOLOGIES (p) Ltd.
MAMANGALAM, ERNAKULAM
KOCHI- 682 025 PH. 0484 2349389

- 5) IGA TECH INDUSTRIAL ELECTRONICS Pvt. Ltd.
XII/230, MORARJI ROAD, VAZHAKKALA, KAKKANAD WEST P.O.
COCHIN – 382 030 PH.0484 2428859
- 6) NUMERIC POWER SYSTEMS LIMITED
54/481, MERLIN HOUSE, PARAMBITHARA CROSS ROAD
OANAMPALLY NAGAR, COCHIN – 382 036 PH.0484 2324616
- 7) THE DISTRICT INFORMATION OFFICER, ERNAKULAM
- 8) THE PUBLIC RELATION OFFICER, HIGH COURT
- 9) IT SECTION, HIGH COURT (for uploading a PDF version of the
tender in website)
- 10) NOTICE BOARD, HIGH COURT
- 11) THE FILE

ANNEXURE A

AGREEMENT

Articles of agreement executed on this the..... day
ofTwo Thousand and Sixteen (/ / 2016)
between the Registrar (Subordinate Judiciary) High Court of Kerala (hereafter
referred to as the High Court) of the one part and

Sri.
.....

(name and address of the tenderer),(hereinafter referred to as the bounden) of
the other part.

WHEREAS in response to the Notification No D10-35950/2013 dated
21/01/2016 the bounden has submitted to the High Court a tender for the
supply of articles specified therein subject to the terms and conditions
contained in the said tender;

WHEREAS the bounden has also deposited with the High Court a
sum of Rs...../- as earnest money for execution of an agreement
undertaking the due fulfillment of the contract in case his tender is accepted by
the High Court.

NOW THESE PRESENTS WITNESS and it is hereby mutually agreed as
follows:-

1.In case the tender submitted by the bounden is accepted by the high court
and the contract for the supply of photocopier machines is awarded to the
bounden, the bounden shall within 15 days of acceptance of his tender execute
an agreement with the High Court incorporating all the terms and conditions
under which the Government accepts his tender.

2.In case the bounden fails to execute the agreement as aforesaid
incorporating the terms and conditions governing the contract, the High Court
shall have power and authority to recover from the bounden any loss or damage
caused to the High Court by such breach as may be determined by the High
Court by appropriating the earnest money deposited by the bounden and if the
earnest money is found to be inadequate the deficit amount may be recovered
from the bounden and his properties movable and immovable in the manner
hereinafter contained.

3.All sums found due to the High Court under or by virtue of this agreement shall be recoverable from the bounden and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue and in such other manner as the High Court may deem fit.

In _____ witness _____ whereof
Sri
(H.E. name and designation) for and on behalf of the High Court of Kerala and
Sri.
.....
.....

the bounden have here into set their hands the day and year shown against their respective signatures.

Signed by Sri.
Date.....

In the presence of witnesses:

- 1.
- 2.

Signed by Sri.
Date.....

In the presence of witnesses:

- 1.
- 2.

ANNEXURE B

List of courts where the Inverters are installed

Sl.No.	Name of Court
<i>THIRUVANANTHPAURAM DISTRICT</i>	
1	Principal District & Sessions Court, Thiruvananthapuram
2	Office of the District Court, Thiruvananthapuram
3	Addl. District & Sessions Court-I, Thiruvananthapuram
4	Addl. District & Sessions Court-II, Thiruvananthapuram
5	Addl. District & Sessions Court-IV, Thiruvananthapuram
6	Addl. District & Sessions Court-V, Thiruvananthapuram
7	Addl. District & Sessions Court-VI, Thiruvananthapuram
8	Addl. District & Sessions Court-VII, Thiruvananthapuram
9	Addl. District & Sessions Court-I, Neyyattinkara
10	Principal Sub Court, Thiruvananthapuram
11	I Addl. Sub Court, Thiruvananthapuram
12	II Addl. Sub Court, Thiruvananthapuram
13	Sub Court, Nedumangad
14	Sub Court, Neyyattinkara
15	Sub Court, Attingal
16	Principal Munsiff's Court, Thiruvananthapuram
17	I Addl.Munsiff's Court, Thiruvananthapuram
18	II Addl.Munsiff's Court, Thiruvananthapuram
19	III Addl.Munsiff's Court, Thiruvananthapuram
20	Addl.Munsiff Court (RCC), Thiruvananthapuram
21	Munsiff Court, Attingal
22	Principal Munsiff's Court, Nedumangad
23	Addl.Munisff's Court, Nedumangad
24	Principal Musiff's Court, Neyyattinkara
25	Addl. Musiff's Court-I, Neyyattinkara

26	Addl. Musiff's Court-II, Neyyattinkara
27	Munsiff's Court, Varkala
28	Chief Judicial Magistrate Court, Thiruvananthapuram
29	Addl. Chief Judicial Magistrate Court, Thiruvananthapuram
30	Judicial First Magistrate Court-I, Thiruvananthapuram
31	Judicial First Magistrate Court-II, Thiruvananthapuram
32	Judicial First Magistrate Court-III, Thiruvananthapuram
33	Judicial First Magistrate Court-IV, Thiruvananthapuram
34	Judicial First Magistrate Court-V, Thiruvananthapuram
35	Judicial First Magistrate Court-I, Neyyattinkara
36	Judicial First Magistrate Court-II, Neyyattinkara
37	Judicial First Magistrate Court-III, Neyyattinkara
38	Judicial First Magistrate Court-I, Nedumangad
39	Judicial First Magistrate Court-II, Nedumangad
40	Judicial First Magistrate Court-I, Attingal
41	Judicial First Magistrate Court-II, Attingal
42	Judicial First Magistrate Court-I, Varkala
43	Judicial First Magistrate Court, Kattakada
44	Family Court, Thiruvananthapuram
45	Family Court, Nedumangad
46	MACT, Thiruvananthapuram
47	MACT, Neyyattinkara
48	MACT, Attingal
KOLLAM	
1	District Court, Kollam
2	I Addl. District Court, Kollam
3	II Addl. District Court, Kollam
4	III Addl. District Court/ Wakf Tribunal, Kollam
5	IV Addl. District Court, Kollam

6	V Addl.District Court, Kollam
7	VI Addl. District Court, Kollam
8	Addl. Session Court (Abkari Cases), Kottarakkara
9	Principal Sub Court, Kollam
10	Addl.Sub Court, Kollam
11	Sub Court, Kottarakkara
12	Principal Munsiff Court, Kollam
13	Addl.Munsiff Court, Kollam
14	Munsiff Court, Kottarakkara
15	Munsiff Court, Punalur
16	Munsiff Court, Karunagappally
17	Munsiff-Magistrate Court, Paravur
18	Munsiff-Magistrate Court,, Sasthamcotta
19	Family Court, Kollam
20	Family Court, Kottarakkara
21	MACT, Kollam
22	MACT, Punalur
23	CJM Court, Kollam
24	JFCM Court-I, Kollam
25	JFCM Court-II, Kollam
26	JFCM Court-I, Kottarakkara
27	JFCM Court-II, Kottarakkara
28	JFCM Court-I, Punalur
29	JFCM Court-II, Punalur
30	JFCM Court,-III, Punalur
31	JFCM Court-, Karunagapally
32	Hon'y Spl.Judicial 2nd Class Magistrate Court (Petty Offences), Kollam
ALAPPUZHA	
1	District Court, Alappuzha

2	Addl.District Court-I, Alappuzha
3	Addl.District Court-II, Alappuzha
4	Addl.District Court-III, Alappuzha
5	Sub Court, Alappuzha
6	Principal Munsiff's Court, Alappuzha
7	Sub Court, Cherthala
8	Principal Munsiff's Court, Cherthala
9	Munsiff Court, Haripad
10	Munsiff Court, Kayankulam
11	Addl. Munsiff's Court, Cherthala
12	Munsiff's Court, Kayamkulam
13	Addl.District Court-I, Mavelikara
14	Addl.District Court-II, Mavelikara
15	Addl.District Court-III, Mavelikara
16	Sub Court, Mavelikara
17	Munsiff's Court, Mavelikara
18	Sub Court, Chengannur
19	Munsiff's Court, Chengannur
20	Family Court, Alappuzha
21	MACT, Alappuzha
22	CJM Court, Alappuzha
23	JFCM Court-I, Alappuzha
24	JFCM Court-II, Alappuzha
25	JFCM Court-I, Cherthala
26	JFCM Court-II, Cherthala
27	JFCM Court, Ramankary
28	JFCM Court, Haripad
29	JFCM Court, Kayamkulam

30	JFCM Court-I, Mavelikara
31	JFCM Court-II, Mavelikara
32	JFCM Court-I, Chengannur
PATHANAMTHITTA	
1	District Court, Pathanamthitta
2	Addl. District Court-I, Pathanamthitta
3	Addl. District Court-II, Pathanamthitta
4	Addl. District Court-III, Pathanamthitta
5	Addl. District Court-IV, Pathanamthitta
6	Sub Court, Pathanamthitta
7	Sub Court, Thiruvalla
8	Munsiff's Court, Pathanamthitta
9	Munsiff's Court, Thiruvalla
10	Munsiff's Court, Adoor
11	Munsiff's Court, Ranny
12	Chief Judicial Magistrate Court, Pathanamthitta
13	JFCM-I, Pathanamthitta
14	JFCM-II, Pathanamthitta
15	JFCM, Thiruvalla
16	JFCM, Adoor
17	JFCM, Ranny
18	Family Court, Thiruvalla
19	MACT, Pathanamthitta
KOTTAYAM	
1	District Court, Kottayam
2	Addl. District Court-I, Kottayam
3	Addl. District Court-II (Spl.), Kottayam
4	Addl. District Court-IV, Kottayam
5	Addl. District Court-V, Kottayam

6	Pri.Sub Court, Kottayam
7	Addl.Sub Court, Kottayam
8	Sub Court, Pala
9	Pri.Munsiff's Court, Kottayam
10	Addl.Munsiff's Court, Kottayam
11	Munsiff's Court, Pala
12	Munsiff's Court, Changanacherry
13	Munsiff's Court, Vaikom
14	Munsiff's Court, Ettumanoor
15	Munsif's Court, Kanjirappally
16	Chief Judicial Magistrate Court, Kottayam
17	JFCM Court - I, Kottayam
18	JFCM Court - III, Kottayam
19	JFCM Court, Ettumanoor
20	JFCM, Vaikom
21	JFCM, Pala
22	JFCM Court (Munsiff-Magistrate), Erattupetta
23	JFCMC-I, Kanjirappally
24	JFCMC-II, Kanjirappally
25	JFCMC, Changanacherry
26	Family Court, Ettumanoor
27	MACT, Kottayam
28	MACT, Pala
THODUPUZHA	
1	District Court, Thodupuzha
2	1st Addl. District Court, Thodupuzha
3	2nd Addl. District Court, Thodupuzha
4	3rd Addl. District Court, Thodupuzha
5	4th Addl. District Court, Thodupuzha

6	Sub Court, Thodupuzha
7	Sub Court, Kattappana
8	Munsiff's Court, Kattappana
9	Munsiff's Court, Idukki
10	Munsiff's Court, Devikulam
11	Munsiff's Court, Thodupuzha
12	Munsiff's Court, Peermade
13	Chief Judicial Magistrate Court, Thodupuzha
14	JFCM-II, Peermade
15	JFCM Court, Nedumkandom
16	JFCM Court, Adimaly
17	JFCM Court, Idukki
18	JFCM Court, Thodupuzha
19	Family Court, Thodupuzha
ERNAKULAM	
1	Principal District Court, Ernakulam
2	1st Addl. District Court, Ernakulam
3	2nd Addl. District Court, Ernakulam
4	Addl. District Court- VII, Ernakulam
5	Addl. District Court-VIII, Ernakulam
6	Addl. District Court, N.Paravur
7	Addl. District Court-II, N.Paravur
8	Sub Court-I, Ernakulam
9	Sub Court-II, Ernakulam
10	Sub Court-III, Ernakulam
11	Sub Court-IV, Ernakulam
12	Prl.Sub Court, N.Paravur
13	Addl.Sub Court, N.Paravur
14	Sub Court, Kochi

15	Sub Court, Muvattupuzha
16	Sub Court, Perumbavoor
17	Prl.Munsiff's Court, Ernakulam
18	I Addl.Munsiff, Ernakulam
19	II Addl.Munsiff, Ernakulam
20	III Addl.Munsiff, Ernakulam
21	Munsiff Court-I, Kochi
22	Munsiff Court-II, Kochi
23	Munsiff Court, N.Paravur
24	Munsiff Court, Aluva
25	Munsiff Court, Perumbavoor
26	Munsiff Court, Muvattupuzha
27	Munsiff Court, Kolencherry
28	Chief Judicial Magistrate Court, Ernakulam
29	Addl.JFCM Court, Ernakulam
30	JFCM Court-I, Ernakulam
31	JFCM Court-II, Ernakulam
32	JFCM Court-III, Ernakulam
33	JFCM Court-I, Kochi
34	JFCM Court-II, Kochi
35	JFCM Court-I, Aluva
36	JFCM Court-II, Aluva
37	JFCM Court, N.Paravur
38	JFCM Court, Perumbavur
39	JFCM Court-I, Kolenchery
40	JFCM Court-I, Kothamangalam
41	JFCM Court-I, Muvatupuzha
42	Family Court, Ernaulam

43	MACT, Perumbavoor
44	MACT, Ernakulam
45	MACT, Muvattupuzha
46	Spl. Judge, Idamalayar Investigations, Ernakulam
47	Spl. Court CBI-I, Ernakulam
48	Spl. Court CBI-II, Ernakulam
49	STAT, Ernakulam
50	Wakf Tribunal, Ernakulam
THRISSUR	
1	District Court, Thrissur
2	Office of the District Court, Thrissur
3	I Addl. District Court, Thrissur
4	III Addl. District Court, Thrissur
5	IV Addl. District Court, Thrissur
6	Addl. District Court/MACT, Irinjalakuda
7	Prl. Sub Court, Thrissur
8	I Addl. Sub Court, Thrissur
9	II Addl. Sub Court, Thrissur
10	Prl. Sub Court, Irinjalakuda
11	Addl. Sub Court, Irinjalakuda
12	Prl. Munsiff's Court, Thrissur
13	I Addl. Munsiff's Court, Thrissur
14	II Addl. Munsiff's Court, Thrissur
15	III Addl. Munsiff's Court, Thrissur
16	Prl. Munsiff Court, Irinjalakuda
17	Addl. Munsiff Court, Irinjalakuda
18	Munsiff Court, Wadakkanchery
19	Munsiff Court, Chavakkad
20	Munsiff Court, Kodungallur

21	Munsiff Court, Chalakudy
22	Chief Judicial Magistrate Court, Thrissur
23	JFCM-I, Thrissur
24	JFCM Court-II, Thrissur
25	JFCM Court-III, Thrissur
26	JFCM Court, Wadakkanchery
27	JFCM Court, Chavakkad
28	JFCM Court, Kunnamkulam
29	JFCM Court, Irinjalakuda
30	JFCM Court, Kodungallur
31	JFCM Court, Chalakudy
32	Family Court, Thrissur
33	MACT, Thrissur
PALAKKAD	
1	District Court, Palakkad
2	Addl. District Court -I, Palakkad
3	Addl. District Court-II, Palakkad
4	Addl.District Court-III, Palakkad
5	Addl.District Court-IV, Palakkad
6	Addl.District Court-V, Palakkad
7	Addl.District Court/MACT, Ottappalam
8	Prl. Sub Court, Palakkad
9	Addl. Sub Court, Palakkad
10	Sub Court, Ottappalam
11	Prl.Munsiff's Court, Palakkad
12	Addl.Munsiff's Court, Palakkad
13	Munsiff's Court, Chittur
14	Munsiff's Court, Alathur
15	Munsiff Court, Ottappalam

16	Munsiff Magistrate Court, Mannarkkad
17	Munsiff Magistrate Court, Pattambi
18	Family Court, Palakkad
19	MACT, Palakkad
20	Chief Judicial Magistrate Court, Palakkad
21	JFCM-I, Palakkad
22	JFCM Court-II, Palakkad
23	JFCM Court-III, Palakkad
24	JFCM Court, Ottapalam
25	JFCM Court, Alathur
26	JFCM Court, Chittur
MANJERI	
1	District Court, Manjeri
2	Addl. District & Sessions Court -I, Manjeri
3	Addl. District & Sessions Court -II, Manjeri
4	Addl. District & Sessions Court -III, Manjeri
5	Sub Court, Manjeri
6	Sub Court, Thirur
7	Munsiff's Court, Manjeri
8	Munsiff Court, Thirur
9	Munsiff's Court, Parappanangadi
10	Munsiff Magistrate Court, Perinthalmanna
11	Munsiff Magistrate Court, Ponnani
12	Chief Judicial Magistrate Court, Manjeri
13	JFCM-I, Manjeri
14	JFCM Court-II, (Forest Offences), Manjeri
15	JFCM Court, Nilambur
16	JFCM Court, Malappuram
17	JFCM Court, Tirur

18	JFCM Court-I, Parappanangadi
19	JFCM Court-II, Perinthalmanna
20	Family Court, Malappuram
21	MACT, Manjeri
22	MACT, Tirur
KOZHIKODE	
1	District Court, Kozhikode
2	I Addl. District Court, Kozhikode
3	II Addl. District Court, Kozhikode
4	III Addl. District Court, Kozhikode
5	IV Addl. District Court, Kozhikode
6	V Addl. District Court, Kozhikode
7	Sub Court, Kozhikode
8	I Addl. Sub Court, Kozhikode
9	II Addl. Sub Court, Kozhikode
10	III Addl. Sub Court, Kozhikode
11	Munsiff's Court-I, Kozhikode
12	Addl. Munsiff Court-I, Kozhikode
13	Munsiff's Court-II, Kozhikode
14	Addl. Munsiff's Court-II, Kozhikode
15	Special Court (NDPS Act Cases), Vatakara
16	Sub Court, Vatakara
17	Munsiff Court, Vatakara
18	Special Addl. Sessions Court (Marad Cases), Kozhikode
19	Sub Court, Koyilandy
20	Munsiff Court, Koyilandy
21	Munsiff Magistrate Court, Perambra
22	Munsiff Magistrate Court, Payyoli
23	Munsiff Court, Nadapuram

24	Chief Judicial Magistrate Court, Kozhikode
25	JFCM-I, Kozhikode
26	JFCM Court-III, Kozhikode
27	JFCM Court -IV, Kozhikode
28	JFCM Court-V, Kozhikode
29	JFCM Court-VI, Kozhikode
30	JFCM Court, Koyilandy
31	JFCM Court, Payyoli
32	JFCM Court, Vatakara
33	JFCM Court, Nadapuram
34	JFCM Court, Kunnamangalam
35	JFCM Court-I, Perambra
36	JFCM Court-II, Peramabra
37	JFCM Court-I, Thamarassery
38	JFCM Court-II, Thamarassery
39	Pri.MACT, Kozhikode
40	MACT, Vatakara
41	Family Court, Kozhikode
WAYANAD DISTRICT	
1	District Court, Kalpetta
2	Addl. District & Sessions Court-I, Kalpetta
3	Addl. District & Sessions Court-II, Kalpetta
4	Family Court, Kalpetta
5	MACT, Kalpetta
6	CJM Court, Kalpetta
7	Sub Court, Sulthanbathery
8	Munsiff's Court, Kalpetta
9	Munsiff-Magistrate Court, Mananthavady
10	JFCM Court-II, Mananthavady

11	Munsiff-Magistrate Court, Sulthanbathery
12	JFCM Court-I, Sulthanbathery
KANNUR DISTRICT	
1	District Court, Thalassery
2	Addl. District Court-I, Thalassery
3	Addl. District Court-II, Thalassery
4	Addl. District Court-III, Thalassery
5	Addl. District Court-IV, Thalassery
6	Prl.Sub Court, Thalassery
7	Addl.Sub Court, Thalassery
8	Sub Court, Payyannur
9	Munsiff's Court, Thalassery
10	Munsiff's Court, Kuthuparamba
11	Prl.Munsiff Court, Kannur
12	Addl.Munsiff Court, Kannur
13	Munsiff's Court, Taliparamba
14	Munsiff Court, Payyannur
15	MACT, Thalassery
16	Family Court, Kannur
17	CJM Court, Thalassery
18	Addl. CJM Court, Thalassery
19	JFCM Court, Thalassery
20	JFCM Court, Kuthuparamba
21	JFCM Court, Mattannur
22	JFCM Court-I, Kannur
23	JFCM Court-II, Kannur
24	JFCM Court, Taliparamba
25	JFCM Court, Payyannur
KASARAGOD	

1	District Court, Kasaragod
2	Addl. District Court-I, Kasaragod
3	Addl. District Court-II, Kasaragod
4	Addl. District Court-III, Kasaragod
5	Sub Court, Kasaragod
6	Sub Court, Hosdurg
7	Prl. Munsiff , Kasaragod
8	Munsiff court, Hosdurg
9	Addl. Munsiff, Kasaragod
10	CJM Court, Kasaragod
11	JFCM Court-I, Kasaragod
12	JFCM Court-I, Hosdurge
13	JFCM Court-II, Hosdurg
14	Family Court, Kasaragod